made from among the officials who qualify themselves in the test prescribed for the purpose. Promotion to the Postal Superintendents Service Class II is made by selection from eligible Assistant Superintendents and Inspectors of Post Offices and R.M.S.

SHRIMATI VIOLET ALVA: Are these examinations held every year or whenever there are vacancies?

SHRI RAJ BAHADUR: They are held as required depending upon the vacancies.

SHRIMATI VIOLET ALVA: Have the Government ever set aside people who passed but who were not selected in the examination that was held in 1951? I mean those who were qualified but have not been selected.

Shri RAJ BAHADUR: During the war years, this could not be held. Certain people were not successful in the competitive examination but they had obtained pass marks in the written test. We allowed them to officiate in certain vacancies, and lately in order to absorb them and to take advantage of the experience gained by them in their officiating period we have ordered that those officers who have completed two years' continuous service or three years' aggregate service should be absorbed permanently in the Inspector's cadre.

*389. [For answer. vide columns 2627-2628 infra.]

RUNNING OF EMPTY WAGONS

- *390. Dr. Shrimati SEETA PAR-MANAND: Will the Minister for Rail-ways be pleased to state:
- (a) how many empty wagons ran both ways on the Burnpur-Asansol-Calcutta Harbour line in the years 1951-52 and 1952-53; and
- (b) the average number of empty wagons that run both ways between Bombay and Bangalore stations in a year?

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) and (b). Empties are not booked to run between Burnpur and Calcutta harbour or between Bombay and Bangalore in one stretch. They are hauled as necessary from where they are more conveniently available to where they are needed. Figures of movement of empties between points named are not readily available.

SUGARCANE CESS

- *391. MOULANA M. FARUQI: Will the Minister for FOOD AND AGRICULTURE be pleased to state:
- (a) the amount of sugarcane cess so far collected;
- (b) whether it is being utilised in the States in which it is collected; and
- (c) how this amount is being utilised?

THE MINISTER FOR AGRICULTURE (DR. P. S. DESHMUKH): (a) to (c). A statement showing the amount of sugarcane cass collected and the amount spent out of it on the development of sugarcane, in the various States, is laid on the Table of the Council. [See Appendix V, Annexure No. 99.]

مولانا ایم - فاروقی: کیا گور:مات اس آمدنی کو تقسیم کرنے کے لئے یہ طریقہ اختیار کر رهی هے که جس صوبہ سے وہ آمدنی هو اسی صوبہ میں وہ تقسیم کی جائے یا یہ کہ اسے ریلائز (وصول) کوکے جس صوبہ کی جو ضرورت هو اس لحاظ سے اسے دیا جائے۔

†[Moulana M FARUQI: Is the Government going to adopt this method of distributing this income., viz. that it should be given to the State wherefrom it has been realised, or that after realisation it should be distributed amongst States according to their needs?]

[†]English translation.

श्री रफी अहमद किरवाई : इससे जो आमदनी होती है वह स्टेट गवर्न मेंट को होती है। जैसे कि यू० पी० में जो सेस से आमदनी होती है उसको यू० पी० गवर्न मेंट अपने बजट के काम में लगाती है।

†[Shri RAFI AHMAD KIDWAI: The income from this source is that of the State Government. For example, the income of U.P. Government from cess is included in its Budget.]

SHRI C. G. K. REDDY: We do not know as to what has passed on.

SHRI M. VALIULLA: Whether the amount collected will be utilized in that very State.

MR. CHAIRMAN: Are you asking a question?

SHRI M. VALIULLA: No, I am translating.

مولانا ایم فاروقی: کیا یه بتایا جا سکتا هے که گورنملت نے جو شوگر کی کیپنیز کی کیپه گرانت ان ایت شوگر کی قیمت کو کم کرنے کے لئے دی تھی اس گرانت ان ایت کو اس رقم سے دیا گیا تھا ؟

†[MOULANA M. FARUQI: Is it a fact that the grant-in-aid given by the Government to sugar companies with a view to reduce the price of sugar was given out of this income?]

श्री रफी अहमद किदवाईः गवर्नमेंट ने कोई ग्रांट-इन-एड किसी कम्पनी को नहीं दी।

†[SHRI RAFI AHMAD KIDWAI: Government gave no grant-in-aid to any company.]

مولانا اہم - فاروقی: اس سال کی رپورت میں ہے - شاید میری سمجه میں نہیں آیا هو - که کچه سبستی کے طور پر ایک روپیه چه آنه دیا گیا -

†[Moulana M. FARUQI It is stated in this year's Report—I may not have understood it correctly—that the amount of Rs. 1-6-0 was given by the way of subsidy.]

SHRI RAFI AHMAD KIDWAI:

श्री रफी अहमद कि दबाई : सबसिडी नहीं थी । गवनं में ट के पास पांच छ: लाख टन शुगर थी जो ज्यादा कीमत पर थी और नई शुगर के दाम कम होने थे इसलिये दांम २७ रुपये कर दिये गये और एक रुपया एक्साइज में बढ़ा लिया गया जिससे वह ग्रदा हुआ । सेस में उसका कोई ताल्लुक नहीं हैं।

† Shri RAFI AHMAD KIDWAI: It was not subsidy. Government had five to six lakhs tons of sugar the price of which was higher and since the price of new sugar was to be reduced it was fixed at Rs. 27 and the difference was made up by increasing the excise duty by one rupee. It has nothing to do with the cess.]

Dr. P. C. MITRA: Is it not a fact that the cess was realized with the object of improvement of sugarcane?

SHRI RAFI AHMAD KIDWAI: I agree.

DR. P. C. MITRA: Why is it not utilized for that purpose?

SHRI RAFI AHMAD KIDWAI: That is a matter between the States and the cess payer. It is for the cess payer to see that the money is utilized for the purposes for which it is collected

PROF. G. RANGA: How can they?

DR. P. C. MITRA: Who will do that —the Government or the cultivator?

SHRI RAFI AHMAD KIDWAI: The money is collected by the State Governments. It does not come to the Centre. Three or four years ago we had sent a circular letter to the States which collected cess and we informed them that the cess is intended to be spent on the development of sugarcane or the means of communication between the factories and the canegrowers. The Bihar Government informed us that they were spending that amount for the purpose for which it is being collected. U. P. said that the amount of cess forms a part of their budgetary purposes and they are not in a position either or reduce it or to spend it only for sugarcane development.

DR. P. C. MITRA: Will the Government be prepared to remind the State to utilize it only for the purpose for which it is collected?

SHRI RAFI AHMAD KIDWAI: The reminder is helpful where the State is agreeable to spend for that purpose only but when the State Government says that it may be spent for whatever purpose they like, then reminder is not helpful.

PROF. G. RANGA: Under whose authority is the cess being collected? Is it on the authority of the Central Government and if so, is it not possible for the Central Government to take suitable action either to stop the cess being collected or to see that it is utilized for the purpose for which it is collected?

Shri RAFI AHMAD KIDWAI: I wish I had the authority. Let the hon. Member study the Constitution. The cess is part of the State Government subject. It is in List II.

Dr. P. S. DESHMUKH: It is levied by the States by legislation.

SHRI GOVINDA REDDY: What is the basis on which the cess differs from State to State?

SHRI RAFI AHMAD KIDWAI: Tf they want to spend it on the development of sugarcane or the development of the means of communication, then it depends on their requirements. If it is levied for their general budgetary purposes, then it depends upon the requirements of the State for their general expenses. In one State, for instance, in Madras, they are collecting at Re. 1 per ton, in Mysore the charges are Rs. 6 per ton, in Bihar, U. P. and Bombay it is three annas per maund. It differs from State to State for the purpose for which they collect.

SHRI GOVINDA REDDY: May I know if any State has used this for general purposes?

Shri RAFI AHMAD KIDWAI: U. P. has said that and about Bihar it is doubtful. Bihar has said that they have spent it for cane purposes and that they have got some tube-wells constructed for this. 20 per cent. of that area is covered by sugarcane as well as other crops but they say it is for sugarcane purposes that they have constructed those tube-wells.

APPLICATION OF THE MINIMUM WAGES ACT TO THE PORT EMPLOYEES

*392. SHRI S. N. MAZUMDAR: Will the Minister for Labour be pleased to state:

- (a) whether it is a fact that the Commissioners for the port of Calcutta have made a representation to the Government of India requesting that the port employees be exempted from the application of the Minimum Wages Act: and
- (b) if so, whether any decision has been taken by Government in the matter?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI): (a) and (b). A suggestion was made at one stage that all major